

13.15 hrs.

(vi) ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act”.

Mr. Speaker : The question is :

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to other provisions of the said Act”.

The motion was adopted.

13.16 hrs

(vii) TUBERCULOSIS ASSOCIATION OF INDIA

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

“That in pursuance of clause 3(vii) (a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India”.

Mr. Speaker : The question is :

“That in pursuance of clause 3(vii) (a) of the Rules and Regula-

tions of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India”.

The motion was adopted.

13.17 hrs.

(viii) INDIAN COUNCIL OF MEDICAL RESEARCH, NEW DELHI

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

“That in pursuance of Rule 15 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules”.

Mr. Speaker : The question is :

“That in pursuance of Rule 15 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules”.

The motion was adopted.

13.18 hrs.]

(ix) INDIAN NURSING COUNCIL, NEW DELHI

The Minister of Health and Family Welfare (Shri M. L. Fotedar) : I beg to move :

“That in pursuance of Section 3(1) (o) of the Indian Nursing